

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(S) No. 4164 of 2010**

Tetar Devi ..... Petitioner

**Versus**

The State of Jharkhand & Ors. .... Respondents

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**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**  
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For the Petitioner : None

For the Respondents : Mr. Sandeep Verma, AC to Sr. SC-III

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**09/ 06.09.2021**      Heard through V.C.

2.            None appears for the petitioner even on repeated calls.

3.            Order dated 02.08.2021 reads as follows:

“None appears for the petitioner even on repeated calls.

**2.**            Order dated 01.07.2021 reads as follows:-

*“Heard through V.C.*

*2.            Nobody appears for the petitioner, even on repeated calls.*

*3.            Mr. Anshuman Kumar is present for the respondent-State.*

*4.            With a view to give one more opportunity to the petitioner, put up this case on 02.08.2021.”*

**3.**            In spite of aforesaid order none appears for the petitioner.

**4.**            Mr. Ashwini Bhushan, learned counsel for the respondent-State is present.

**5.**            With a view to give last opportunity, put up this case on **06.09.2021**.

**6.**            Let a copy of this order be sent to the petitioner.

**7.**            Let the name of Mrs. Vandana Singh-Sr. S.C.III be reflected in the daily cause list as a counsel for the State.”

4.            Pursuant to the aforesaid order, true copy of the

order dated 02.08.2021 was sent by the registry on 06.08.2021 to the petitioner and even after a lapse of 30 days neither any fresh *vakalatnama* has been filed nor anybody appeared for the petitioner.

5. Forced with this situation, the instant writ application is dismissed for non-prosecution.

**(Deepak Roshan, J.)**